

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 497/TT/2019

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for extension of Kudankulam APP- Tirunelveli 400 kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays at Tuticorin Pooling Station under Connectivity for Kudankulam 3 & 4 (2X1000 MW) with inter-state transmission system in the Southern Region
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. and 18 others
- Parties Present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri A.K. Verma, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Extension of Kudankulam APP-Tirunelveli 400 kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays at Tuticorin Pooling Station under Connectivity for Kudankulam 3 & 4 (2X1000 MW) with Inter-State Transmission System in Southern Region. The COD of the asset was 10.2.2018 and the Commission allowed tariff for 2014-19 tariff period vide order dated 29.6.2018 in Petition No. 110/TT/2017. He submitted that the Initial Spares have been claimed @ 6% as per the limit specified in the 2014 Tariff Regulations and revised Form 5 and 4A have been filed as per the Commission's directions. The additional capital expenditure claimed is within the cut-off date.



3. Representative of the Petitioner further submitted that none of the Respondents have filed reply to the petition. Additional information sought through Technical Validation letter was filed vide affidavit dated 23.7.2020.
4. Learned counsel for TANGEDCO submitted that reply to the petition was filed on 2.3.2021. He submitted that the Petitioner has not submitted whether the RGMO/FGMO and communication system has been completed alongwith the instant assets and hence the rate of return should be reduced by 1% as provided in Regulation 24(2)(iv) of the 2014 Tariff Regulations. He submitted that the Petitioner has not submitted detailed statement for IEDC and in the absence of the same, the claim may also be disallowed or varied if any subsequent detail is filed. He submitted that the Commission *vide* order dated 29.6.2018 in Petition No. 110/TT/2017 has already disallowed the excess Initial Spares claimed based on ceiling for sub-station specified in the 2014 Tariff Regulations. He submitted that the Petitioner is claiming Initial Spares towards sub-station and transmission lines which were not claimed under the original petition and hence Initial Spares may be restricted as per the Commission's earlier order.
5. Learned counsel for TANGEDCO further submitted that new (2020) Sharing Regulations were notified on 4.5.2020 which came into effect on 1.11.2020 and hence yearly transmission charges from March 2019 to 31st October 2020 have to be shared as per the 2010 Sharing Regulations and from November 2020 as per the new (2020) Sharing Regulations.
6. In response, the representative of the Petitioner submitted that Initial Spares are claimed @6% as it is extension work in existing sub-station (brownfield) and clarification to Form-5B will be filed.
7. The Commission directed the Petitioner to file its rejoinder, if any, by 11.3.2021 and observed that no further extension of time shall be granted.
8. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

